

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

04.04.2013

OA No. 270/2013

Mr. P.N. Jatti, Counsel for applicants.

The applicants have filed this OA seeking for a direction to retire applicant no. 2 and to give appointment to applicant no. 1 in place of applicant no. 2. The applicant no. 2 has also made a representation dated 20.08.2012 (Annexure A/5) in this regard which is pending for consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, we direct the respondents to consider and decide the representation of applicant no. 2 dated 20.08.2012 (Annexure A/5) expeditiously by passing a reasoned & speaking order but not beyond the period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)

Member (A)

*ahq*

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)